

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,
PERAMBALUR.**

**Present: Tmt.S.Subadevi, B.A., B.L., M.B.A,
Principal District and Sessions Judge,
Perambalur.**

Wednesday, this the 10th day of June, 2020.

E. Bail No.127/2020.

1. Balasubramaniam, 43/2020, (A-6),
S/o Ponnusamy Udaiyar.

2. Natesan, 48/2020, (A-7),
S/o Periyasamy Udaiyar,
Both are residing at
South street, Vayalappadi Village,
Kunnam Tk., Perambalur Dt.

... Petitioners/Accused.

-vs-

Represented by the Inspector of Police,
Kunnam P.S.

Cr.No.527/2020.

... Respondent/Complainant.

Offences U/Ss.188, 269, 417, 420 IPC r/w 51 (1) DM Act.

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This petition coming on this day before me for order in the form of e-bail by Thiru.R.Thirunavukkarasu, Advocate for the petitioners and of the Public Prosecutor for the State and upon perusing the petition and other relevant records, this Court has delivered the following...

ORDER

This petition has been filed U/s 438 of Cr.P.C. for grant of anticipatory bail to the petitioners for the offences U/Ss.188, 269, 417, 420 IPC r/w 51 (1) DM Act.

The learned Counsel for the petitioners submitted that earlier four anticipatory bail applications were dismissed by this Court and the co-accused (A-1)

was already released on bail by the learned Judicial Magistrate No.II, Perambalur and that the case property has already been recovered by the respondent police from A-1 and that the investigation of this case is completed and if they are released on anticipatory bail, they are ready to furnish sufficient sureties and to abide the conditions which are imposed by this Court and they have to pay the court fee at the time of surety and they have not filed any anticipatory bail application before the Hon'ble High Court of Madras and hence the accused are entitled for anticipatory bail.

The learned Public Prosecutor stated that already bail application was dismissed on 19.05.2020, A3 to A5 were absconded and arrest is required and strongly opposed for granting anticipatory bail.

On perusal of the records, the occurrence took place on 18.04.2020 and FIR registered on 23.04.2020, A1 & A2 were already granted bail by the lower Court and other accused absconded. A3 & A4 seeking anticipatory bail before the Hon'ble High Court of Madras and the same has been dismissed. The present petitioners are A6 & A7 and their name was not mentioned in the FIR and investigation has been pending. The co-accused A1 and A2 were already released on bail, this Court granted anticipatory bail on conditions:

(i) that the petitioners/accused shall in the event of their arrest or surrender before the learned Judicial Magistrate No.II, Perambalur concerned be released on anticipatory bail on executing a bond for Rs.25,000/- with one blood surety and one ordinary surety each for a like sum each to the satisfaction of the learned Judicial Magistrate No.II, Perambalur;

(ii) that the petitioners/accused shall appear and sign before the respondent police weekly once at 10.00 a.m. until further orders;

(iii) that the petitioners/accused shall not, directly or indirectly interfere in the investigation in any way,

(iv) that the petitioners/accused shall surrender before the learned Judicial Magistrate No.II, Perambalur on or before 16.06.2020 or else the anticipatory bail granted to them shall stand automatically cancel.

Pronounced by me sent through email, this the 10th day of June, 2020.



10/6/2020
Principal District and Sessions Judge,
Perambalur.

COPY TO:

1. The Judicial Magistrate No.II, Perambalur.
2. The Public Prosecutor, Perambalur.
3. The Inspector of Police, Kunnam P.S.
4. The Advocate for the petitioner.

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,
PERAMBALUR.**

**Present: Tmt.S. Subadevi, B.A., B.L.,M.B.A.,
Principal District and Sessions Judge,
Perambalur.**

Wednesday, this the 10th day of June, 2020.

E. Bail No.128/2020.

Yuvaraj @ Dani, 28/20,
S/o.Kumar,
M.G.R.Nagar,
Magaral Koduvalli Post,
Thiruvallur Tk., & Dt.

... Petitioner/Accused.

-VS-

Represented by the Inspector of Police,
Maruvathur P.S.
Cr.No.30/2020.
Offences U/Ss. 454 and 380 IPC.

... Respondent/Complainant.

* * * * *

This petition coming on this day before me for order in the form of e-bail by Thiruvalargal.A.P.Swamy, P.Krishna Arjun, S.Mohamed Ismail and V.Vijayan, Advocates for the petitioner and the Public Prosecutor for the State and upon perusing the petition and other records, this Court has delivered the following...

ORDER

This petition has been filed U/s 439 of Cr.P.C. for grant of bail to the petitioner for the offences U/Ss.454 and 380 IPC.

The learned Counsel for the petitioner stated that the alleged date of occurrence took place on 18.02.2020 and FIR was registered on 19.02.2020 and the petitioner/accused was remanded on 21.03.2020 and he is in custody for the past 77 days and he has not committed the offence and he has been falsely implicated in this case. He would further submit that earlier mandatory bail application was returned U/S.167(2) of Cr.P.C by the learned Judicial Magistrate No.II, Perambalur, dated 06.06.2020 and after investigation completed, the respondent police was not filed charge sheet till date and if he is released on bail, he will ready to furnish sufficient sureties and he will abide the conditions which are imposed by this Court and he will not abscond or tamper the witness or evade justice in any manner and to pay the court fee at the time of surety and he has not filed any bail application before the Hon'ble High Court of Madras and hence the accused is seeking for bail.

The learned Public Prosecutor stated in his reply that based on the confession he involved in similar another crime and the same is pending and if bail is granted, he may be absconded.

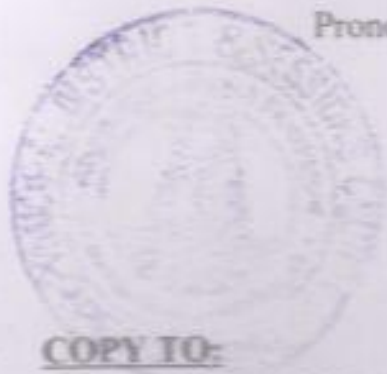
On perusal of the records, the petitioner's Counsel has stated that he was in judicial custody for more than 77 days and investigation has been almost completed and also a mandatory bail filed before the learned Judicial Magistrate No.II, Perambalur, bail has not been granted. The objection raised by the learned Public Prosecutor that if he is released on bail, he may be absconded except the investigation more or less completed. Considering the same, bail is granted on conditions:

(i) that the petitioner/accused is ordered to be released on bail on executing a bond for Rs.25,000/- with one blood surety and one ordinary surety on or before 18.06.2020 to the satisfaction of the learned Judicial Magistrate No.II, Perambalur,

(ii) that the petitioner/accused shall appear and sign before the respondent police weekly once at 10.00 a.m. until further orders,

(iii) that the petitioner/accused shall not, directly or indirectly interfere in the investigation in any way.

Pronounced by me through email, this the 10th day of June, 2020.



Sh. V. S. S. S.

Principal District and Sessions Judge,
Perambalur.

COPY TO:

1. The Judicial Magistrate No.II, Perambalur.
2. The Public Prosecutor, Perambalur.
3. The Inspector of Police, Maruvathur P.S.
4. The Advocate for the petitioner.

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,
PERAMBALUR.**

**Present: Tmt.S. Subadevi, B.A., B.L.,M.B.A.,
Principal District and Sessions Judge,
Perambalur.**

Wednesday, this the 10th day of June, 2020.

E. Bail No.129/2020.

Manivel, 43/20,
S/o.Narayanasamy,
South Street,
Valajanagaram Village,
Ariyalur Taluk & District.

... Petitioner/Accused.

-VS-

Represented by the Inspector of Police,
Kunnam P.S.
Cr.No.796/2020.
Offences U/Ss. 294(b), 323 and 436 IPC.

... Respondent/Complainant.

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This petition coming on this day before me for order in the form of e-bail by Thiruvalargal.R.Selvaraj and N.Ramachandran, Advocates for the petitioner and the Public Prosecutor for the State and upon perusing the petition and other records, this Court has delivered the following...

ORDER

This petition has been filed U/s 439 of Cr.P.C. for grant of bail to the petitioner for the offences U/Ss. 294(b), 323 and 436 IPC.

The learned Counsel for the petitioner stated that the alleged date of occurrence was on 03.06.2020 and FIR was registered on the same day and the petitioner/accused was remanded on 03.06.2020 and he has not committed the offence and Section 436 is not attracted and if he is released on bail, he will be ready to furnish sufficient sureties and he will abide the conditions which are imposed by this Court and he will not abscond or tamper the witness or evade justice in any manner and to pay the court fee at the time of surety and he has not filed any bail application before the Hon'ble High Court of Madras and hence the accused is seeking for bail.

The learned Public Prosecutor strongly opposed that he was arrested on 04.06.2020 and remanded to judicial custody and investigation is not completed and also the injured took treatment in Govt. Hospital.

The petitioner Counsel stated that the petitioner is a lessee of the pond which leased by the Natamaithars of Kilumathur Village. The defacto complainant and others tried to catch fish in the pond without permission of the lessee. Due to quarrel, falsely given a complaint against the petitioner. The learned Public Prosecutor has raising objection that the investigation is in earlier stage and the case has been registered on 04.06.2020 and the injured has not discharged from the hospital. Considering the same, this petition is dismissed.

Pronounced by me through email, this the 10th day of June, 2020.



Ashok Kumar
10/6/2020
Principal District and Sessions Judge,
Perambalur.

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,
PERAMBALUR.**

**Present: Tmt.S. Subadevi, B.A., B.L.,M.B.A.,
Principal District and Sessions Judge,
Perambalur.**

Wednesday, this the 10th day of June, 2020.

E. Bail No.130/2020.

Ahamed, 20/20, (A-3),
S/o.Jamal Mohamed,
328/1 Royal Nagar,
Vadakkumadevi Road,
Perambalur.

... Petitioner/Accused.

-vs-

Represented by the Inspector of Police,
Perambalur P.S.
Cr.No.1627/2020.
Offences U/Ss.399 IPC & Sec.25(1A) Arms Act.

... Respondent/Complainant.

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This petition coming on this day before me for order in the form of e-bail by Thiruvalargal.S.Manivannan and S.Senthilkumar, Advocates for the petitioner and the Public Prosecutor for the State and upon perusing the petition and other records, this Court has delivered the following...

ORDER

This petition has been filed U/s 439 of Cr.P.C. for grant of bail to the petitioner for the offences U/Ss.399 IPC & Sec.25(1A) Arms Act.

The learned Counsel for the petitioner stated that the alleged date of occurrence on 07.06.2020 and FIR was registered on the same day and the petitioner/accused was remanded on 07.06.2020 and he has not committed the offence and he is studying B.E. 2nd year and he had met with an accident on 23.03.2020 and his left leg bone was fractured and he was taken continuous treatment. He would further submit that the defacto complainant was given a false complaint against the petitioner/accused and no weapon recovered from the petitioner/accused and he has no previous case and most part of the investigation over and if he is released on bail, he will ready to furnish sufficient sureties and he will abide the conditions which are imposed by this Court and he will not abscond or tamper the witness or evade justice in any manner and to pay the court fee at the time of surety and he has not filed any bail application before the Hon'ble High Court of Madras and hence the accused is seeking for bail.

The learned Public Prosecutor has stated that the occurrence took place in the town for the revenge they were joined together and conspiring at the time of police, the persons are left, A1 to A4 and A10 were arrested and other accused were absconded. If he is released on bail, law and order problem has been arised, investigation is very earlier stage and strongly opposed for granting bail.

The learned Counsel for the petitioner stated that the accused was no way connected and he is a B.E., 2nd year student. The police falsely implicated the accused and he is in Sub-Jail at Jayankondam due to Covid -19 considered his bail.

On perusal of the records, the police were arrested the accused on 07.06.2020 and also recovered the weapons from A1 to A4 and investigation is very earlier stage and also considering the opposition of the learned Public Prosecutor if he is released on bail, law and order problem will arise. Considering the same, this petition is dismissed.

Pronounced by me through email, this the 10th day of June, 2020.

Shylo
10/6/2020

Principal District and Sessions Judge,
Perambalur.



**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,
PERAMBALUR.**

**Present: Tmt.S. Subadevi, B.A., B.L.,M.B.A.,
Principal District and Sessions Judge,
Perambalur.**

Wednesday, this the 10th day of June, 2020.

E. Bail No.131/2020.

1. Mohamed Halith, (A-1),
S/o.Abdul Harim.
2. Muhamed Umar, (A-2),
S/o.Abdul Muthalip.
3. Kareem, 21/20, (A-5),
S/o.Ayub Khan.
Petitioners 1- 3 are residing at
Vadakkumadevi Road,
Dalphine Nagar, Perambalur.
4. Idaiyadulla, (A-4),
S/o.Sabiyulla,
Visvakudi, Veppanthattai Taluk,
Perambalur District.

... Petitioner/Accused.

-vs-

Represented by the Inspector of Police,
Perambalur P.S.
Cr.No.1627/2020.
Offences U/Ss.399 IPC & Sec.25(1A) Arms Act.

... Respondent/Complainant.

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This petition coming on this day before me for order in the form of e-bail by
Thiruvalargal.P.Kamarasu and M.S.Velmurugan, Advocates for the petitioners and the

Public Prosecutor for the State and upon perusing the petition and other records, this Court has delivered the following...

ORDER

This petition has been filed U/s 439 of Cr.P.C. for grant of bail to the petitioners for the offences U/Ss.399 IPC & Sec.25(1A) Arms Act.

The learned Counsel for the petitioners stated that the alleged date of occurrence on 07.06.2020 and FIR was registered on the same day and the petitioners/accused were remanded on 07.06.2020 and they have not committed the offences and A1 and A5 are college students and A2 is a heart patient, and the A5 name was mentioned in the FIR and A5 name was included as per confession statement given by co-accused A3 and if they are released on bail, they will ready to furnish sufficient sureties and they will abide the conditions which are imposed by this Court and they will not abscond or tamper the witness or evade justice in any manner and they have undertake to pay the court fee at the time of surety and they have not filed any bail application before the Hon'ble High Court of Madras and hence the accused are seeking for bail.

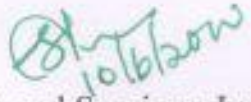
The learned Public Prosecutor has stated that the occurrence took place in the town for the revenge they were joined together and conspiring at the time of police, the persons are left, A1 to A4 and A10 were arrested and other accused were absconded. If they are released on bail, law and order problem has been arised, investigation is very earlier stage and strongly opposed for granting bail.

The learned Counsel for the petitioners argued that the police has wrongly mentioned that the petitioners were assembled for taking revenge is not so, the accused were no way connected, the petitioners 1 and 3 are students, the 2nd petitioner is a heart patient and enclosed documents for proving that the petitioners 1 and 3 are students. The police falsely implicated the accused and they are in Sub-Jail at Jayankondam due to Covid -19 considered their bail.

On perusal of the records, the police were arrested the accused on 07.06.2020 and also recovered the weapons from A1 to A4 and investigation is very earlier stage. and also considering the opposition of the learned Public Prosecutor if they are released on bail, law and order problem will arose. The 3rd petitioner name has not been mentioned as A5 in FIR. Considering the same, this petition is dismissed.

Pronounced by me through email, this the 10th day of June, 2020.




Principal District and Sessions Judge,
Perambalur.

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,
PERAMBALUR.**

**Present: Tmt.S. Subadevi, B.A., B.L.,M.B.A.,
Principal District and Sessions Judge,
Perambalur.**

Wednesday, this the 10th day of June, 2020.

E. Bail No.132/2020.

Ramar, 19/20,
S/o.Arumugam.

... Petitioner/Accused.

-vs-

Represented by the Sub-Inspector of Police,
Perambalur P.S.
Cr.No.1275/2020.
Offences U/Ss.457 & 380 IPC.

... Respondent/Complainant.

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This petition coming on this day before me for order in the form of e-bail by Thiruvalargal.A.Pugazhenthí and D.Sugumaran, Advocates for the petitioner and the Public Prosecutor for the State and upon perusing the petition and other records, this Court has delivered the following...

ORDER

This petition has been filed U/s 439 (1-b) of Cr.P.C. for modification of the conditions.

The petitioner seeking modification that this Court has directed to appear before the concerned Magistrate on 16.06.2020. Now the petitioner seeking to modify the date at earlier. There is no serious objection on the side of the learned Public Prosecutor to modify the condition. Due to avoid the crowd, this Court ordered that the

petitioner shall surrender before the concerned Judicial Magistrate on 16.06.2020.

Now the petitioner seeking modification at earliest to surrender and comply condition. The learned Public Prosecutor has not raised any objection. Hence this Court ordered to surrender on or before 12.06.2020 and comply the conditions as per E. Bail No.120/2020, dated 05.06.2020.

Pronounced by me through email, this the 10th day of June, 2020.



Sh
10/6/2020
Principal District and Sessions Judge,
Perambalur.

COPY TO:

1. The Judicial Magistrate No.I, Perambalur.
2. The Public Prosecutor, Perambalur.
3. The Inspector of Police, Perambalur P.S.
4. The Advocate for the petitioner.

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,
PERAMBALUR.**

**Present: Tmt.S. Subadevi, B.A., B.L.,M.B.A.,
Principal District and Sessions Judge,
Perambalur.**

Wednesday, this the 10th day of June, 2020.

E. Bail No.133/2020.

1. Kaliyamoorthi, 33/2020,
S/o Kannusamy.
2. Karunanneethi, 29/2020,
S/o Kannusamy.
3. Sarathkumar, 26/2020,
S/o Kannusamy,
All are residing at
Colony Mela Street,
Namaiyur Village, Kunnam Tk,
Perambalur Dt.

... Petitioners/Accused.

-vs-

Represented by the Inspector of Police,
Mangalamedu P.S.
Cr.No.826/2020.
Offences U/Ss.147, 148, 294(b), 324 & 307 IPC.

... Respondent/Complainant.

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This petition coming on this day before me for order in the form of e-bail by Thiruvargal.C.Karuppaiya and P.Chinnathambi, Advocates for the petitioners and of the Public Prosecutor for the State and upon perusing the petition and other relevant records, this Court has delivered the following...

ORDER

This petition has been filed U/s 439(ii) of Cr.P.C. for relaxation of conditions.


The petitioners have stated that this Court already granted bail on 01.06.2020 with condition that they are appear and sign before the respondent

police daily at 10.00 a.m and 5.00 p.m until further orders and the petitioners could not going on the agricultural work.

The learned Public Prosecutor has stated that they were following the conditions and investigation is not yet completed and if the condition has been relaxed, they may be absconded. Considering the same, this petition is dismissed.

Pronounced by me through E mail, this the 10th day of June, 2020.




Principal District and Sessions Judge,
Perambalur.